



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 31ST DAY OF OCTOBER, 2023

PRESENT

THE HON'BLE MR PRASANNA B. VARALE, CHIEF JUSTICE

AND

THE HON'BLE MR JUSTICE KRISHNA S DIXIT

WRIT PETITION NO. 19391 OF 2023 (LB-RES)

BETWEEN:

1. B NARAYANA,

2. B G BHASKAR

3. SADASHIVAIAH

Digitally signed
by SHARADA
VANI B
Location: HIGH
COURT OF
KARNATAKA

(BY SRI. K SREEDHAR.,ADVOCATE)

...PETITIONERS



AND:

1. STATE OF KARNATAKA
REPRESENTED BY ITS SECRETARY,
RURAL DEVELOPMENT AND
PANCHAYAT RAJ DEPARTMENT,
M S BUILDING, BENGALURU 560 001.
2. CHIEF EXECUTIVE OFFICER
ZILLAHH PANCHAYAT,
BENGALURU URBAN DISTRICT,
BANASHANKARI, BENGALURU 560 085.
3. EXECUTIVE OFFICER
BENGALURU NOTTH TALUK PANCHAYAT,
YELAHANKA, MINI VIDHANASOUDHA,
BENGALURU 560 064.
4. BETTAHALASURU GRAM PANCHAYAT
GRAMA SOUDHA,
BETTAHALASURU VILLAGE AND POST,
JALA HOBLI, YELAHANKA TALUK,
BENGALURU URBAN DISTRICT,
BENGALURU 562 157.
REPRESENTED BY ITS
PANCHAYAT DEVELOPMENT OFFICER
5. C RAJKUMAR

6. B G RAMESH, MAJOR,

...RESPONDENTS

(BY SMT.NILOUFER AKBAR., AGA FOR R1)



THIS WRIT PETITION IS FILED UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA, PRAYING TO ISSUE A WRIT IN THE NATURE OF MANDAMUS DIRECTING THE 4TH RESPONDENT TO PASS APPROPRIATE RESOLUTION AFTER TAKING REPRESENTATION FROM THE VILLAGERS FOR SELECTING NAMES TO BE INCORPORATED ON NAME PLATE OF EACH ROAD AND b) ISSUE A WRIT IN THE NATURE OF MANDAMUS DIRECTING THE 2ND AND 3RD RESPONDENT TO INSTRUCT THE 4TH RESPONDENT FOR PASSING APPROPRIATE RESOLUTION FOR FIXING THE NAMES OF THE PERSONS TO BE SELECTED ON THE REPRESENTATION MADE BY THE VILLAGERS.

THIS PETITION COMING ON FOR PRELIMINARY HEARING, THIS DAY, **CHIEF JUSTICE** MADE THE FOLLOWING:

ORDER

This petition filed in the PIL jurisdiction has the following principal prayers:

- (a) Issue Writ in the nature of mandamus directing the 4th Respondent to pass appropriate Resolution after taking Representation from the villagers for



selecting names to be incorporated on name plate of each road.

- (b) Issue writ in the nature of mandamus directing the 2nd and 3rd Respondent to instruct the 4th Respondent for passing appropriate Resolution for fixing the names of the persons to be selected on the Representation made by the villagers.

2. Learned counsel for the petitioners despite vehement submissions is not in a position to demonstrate the justiciable right, qua the 4th respondent—Grama Panchayat to pass Resolution after taking representations from the villagers for the purpose of naming/renaming the roads, corners & junctions. Ordinarily, such an exercise is undertaken by the popular bodies like the Grama Panchayats keeping in view a host of factors, of which, courts may not be in a position to assess & appreciate. What road should be named after whom, cannot be a subject matter of adjudication in PIL jurisdiction. No elements of public interest have been shown in the matter, either.



In the above circumstances, the Writ Petition being devoid of merits is liable to be & accordingly dismissed, costs having been made easy.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

Snb,
List No.: 1 Sl No.: 13